IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL

CHENNAI

REGIONAL BENCH - COURT No.I

Service Tax Appeal No.40631 of 2014

(Arising out of Order-in-Appeal No.190/2013 dated 28-11-2013 passed by the Commissioner of Central Excise (Appeals) Central Revenue Building, No.4, Lal Bahadur Shastri Road, Bibikulam, Madurai 625 002).

M/s. ABR Manpower Consultants **...Appellant**
No.5/47, West Street , Palayur Village
Kandanur Post, Karaikudi Taluk
Sivagangai District

VERSUS

Commissioner of Central Excise **.... Respondent**
Madurai Commissionerate
Central Revenue Building
No.4, Lal Bahadur Shastri Road
Bibikulam, Madurai 625 002

APPEARANCE:

Shri M. N. Bharathi, Advocate
For the Appellant

Shri M. Selvakumar, Assistant Commissioner (AR)
For the Respondent

CORAM :

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)
HON'BLE MR. M. AJIT KUMAR, MEMBER (TECHNICAL)

FINAL ORDER No.40274/2024

DATE OF HEARING : 07.03.2024

DATE OF DECISION : 07.03.2024

Per Bench,

From a perusal of the documents placed on record, it is seen that Discharge Certificate in Form No. SVLDR–4 under the Sabka

Vishwas (Legacy Dispute Resolution) Scheme ('SVLDR Scheme' for short), 2019 has been issued to the assessee. The present appeal is therefore to be deemed as withdrawn in terms of section 127 (6) of the Finance Act, 2019 for availing the benefit of the SVLDR Scheme.

2. In view of the above, in terms of sub-section (6) of Section 127 of the Finance Act, 1994, the appeal is dismissed as deemed to be withdrawn.

(order dictated and pronounced in the open court)

(**M. AJIT KUMAR)**	**(P. DINESHA)**
MEMBER (TECHNICAL)	MEMBER (JUDICIAL)

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